

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 01

Service Tax Miscellaneous Application No. 85513 of 2020

(on behalf of appellant)

in

Service Tax Appeal No. 88387 of 2018

(Arising out of Order-in-Appeal No. IM/CGST A-I/MUM/310-312/17-18 dated 26.03.2018 passed by Commissioner of Central Tax (Appeals-I), Mumbai)

**Additional Commissioner of CGST,
Raigad**

.....Appellant

4th Floor, Kendriya Utpad Shulk Bhawan,
Plot-01, Sec-17, Khandeshwar,
Raigad-410206

VERSUS

M/s. Triveni Properties

.....Respondent

Bhoomi Hights, Shop No.11,
Plot No. 01 & 10, Sector-31,
Kamothe, Navi Mumbai-410209

Appearance:

Shri S.K. Hatangadi, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86861/2021

Date of Hearing: 22.09.2021

Date of Decision: 22.09.2021

Per: S.K. MOHANTY

Heard learned AR for Revenue.

2. Revenue has filed this miscellaneous application, seeking for withdrawal of appeal in view of the instructions issued from F.No. 390/Misc/116/2017/JC dated 22.08.2019 by CBEC. I find that the disputed amount involved in this appeal is Rs.33,07,077/- and as such on the ground of monetary limitation the appeal cannot be entertained by the Tribunal. Therefore, the prayer made by Revenue is considered and accordingly, the appeal is dismissed as withdrawn. Miscellaneous application filed by Revenue is disposed of.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**